

**SUPREME COURT OF INDIA**

No.F.6/2016-SCA(I)  
New Delhi, dated May 9, 2018

**OFFICE ORDER**

Consequent upon approval of the Government conveyed vide letter No.L-11015/3/2015-Jus dated 19<sup>th</sup> September, 2017 of the Department of Justice, Ministry of Law and Justice on the recommendations of the 7<sup>th</sup> Central Pay Commission, the decision of Hon'ble the Chief Justice of India regarding revision of various allowances in respect of Officers and Employees of Supreme Court of India effective from 1<sup>st</sup> July, 2017 was published in the Gazette of India vide Resolution No.248 dated 21<sup>st</sup> September, 2017 and notified vide Office Order dated 22<sup>nd</sup> September, 2017.

2. Para 2 of the Office Order dated 22<sup>nd</sup> September, 2017 inter-alia provide that till orders are issued by the concerned Ministry, the Deputation (Duty) Allowance for Civilians, Leave Travel Concession(LTC), Overtime Allowance(OTA) shall be kept in abeyance.

3. The Department of Personnel & Training, Ministry of Personnel, Public Grievances & Pensions vide their O.M.No. 31011/8/2017-Estt.A-IV dated 19<sup>th</sup> September, 2017 and O.M.No.31011/8/2017-Estt.A-IV dated 18<sup>th</sup> January, 2018 issued instructions for travel entitlements of Government Employees for the purpose of LTC post 7<sup>th</sup> Central Pay Commission. The DoPT vide their Office Memorandum No.2/11/2017-Estt.(Pay-II) dated 24<sup>th</sup> November, 2017 issued instructions relating to grant of Deputation(Duty) Allowance. The Department of Expenditure, Ministry of Finance vide their O.M. No. 25(12)/E. Coord-2018 dated 3<sup>rd</sup> April, 2018 notified guidelines regarding reimbursement in respect of Newspapers purchased/supplied to officers at their residence.

4. The Hon'ble Chief Justice of India, after consideration of the above decision of the Government relating to admissibility of various benefits as mentioned in para 3 above in case of Central Government Employees, has ordered that the said instructions/guidelines shall be made applicable to eligible Officers and Employees of the Supreme Court subject to fulfillment of eligibility conditions mentioned therein.

The Gazette Notification No. 157 dated 1<sup>st</sup> May, 2018 is available on the Supreme Court website [www.sci.gov.in](http://www.sci.gov.in) for information of all concerned.



**[Deepak Jain]  
Registrar[Admn.I]**

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All concerned.



# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग I—खण्ड 1

PART I—Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 157]

नई दिल्ली, मंगलवार, मई 1, 2018/ वैशाख 11, 1940

No. 157]

NEW DELHI, TUESDAY, MAY 1, 2018/ VAISAKHA 11, 1940

## SUPREME COURT OF INDIA

## NOTIFICATION

New Delhi, the 23rd April, 2018

**No.F.6/2016-SCA(I).**—Consequent upon approval of the Government conveyed vide letter No. L-11015/3/2015-Jus dated 19<sup>th</sup> September, 2017 of the Department of Justice, Ministry of Law and Justice on the recommendations of the 7<sup>th</sup> Central Pay Commission, the decision of Hon'ble the Chief Justice of India regarding revision of various allowances in respect of Officers and Employees of Supreme Court of India effective from 1<sup>st</sup> July, 2017 was published in the Gazette of India vide Resolution No.248 dated 21<sup>st</sup> September, 2017.

2. In pursuance of the decision of the Government as conveyed vide para 4 of the letter dated 19<sup>th</sup> September, 2017 of Department of Justice and in compliance of direction of Hon'ble Chief Justice of India notified vide para 5 of the Resolution No.248 dated 21<sup>st</sup> September, 2017, the Deputation (Duty) Allowance for Civilians, Leave Travel Concession(LTC), Overtime Allowance(OTA) was to be kept in abeyance till orders are issued by DoPT and the Newspaper Allowance was to be kept in abeyance till orders are issued.

3. The Department of Personnel & Training, Ministry of Personnel, Public Grievances & Pensions vide their O.M. No. 31011/8/2017-Estt.A-IV dated 19<sup>th</sup> September, 2017 and O.M. No.31011/8/2017—Estt.A-IV dated 18<sup>th</sup> January, 2018 issued instructions for travel entitlements of Government Employees for the purpose of LTC post Seventh Central Pay Commission. The DoPT vide their Office Memorandum No.2/11/2017-Estt.(Pay-II) dated 24<sup>th</sup> November, 2017 issued instructions relating to grant of Deputation(Duty) Allowance. The Department of Expenditure, Ministry of Finance vide their O.M. No. 25(12)/E. Coord-2018 dated 3<sup>rd</sup> April, 2018 notified guidelines regarding reimbursement in respect of Newspapers purchased/supplied to officers at their residence.

4. The Hon'ble Chief Justice of India, after consideration of the above decision of the Government in case of Central Government Employees, has decided that the above instructions/guidelines shall be made applicable to eligible Officers and Employees of the Supreme Court subject to fulfillment of eligibility conditions mentioned therein.

By Order and under the authority of Chief Justice of India,

DEEPAK JAIN, Registrar(Admn.I)

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064  
and Published by the Controller of Publications, Delhi-110054.